

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 49- M/s Natraj Home Furnishing Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 12.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 49, M/S NATRAJ HOME
FURNISHING PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Natraj Home Furnishing Pvt. Ltd., Respondent No. 49, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 46 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 06.09.2024, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to related to effluent quality (particularly regarding pH and TDS), potential dilution, discrepancy in the recorded volumes of fresh water usage versus effluent disposal.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause

Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent that the TDS limit of 2100 mg/l is generally applied to units drawing freshwater with TDS below 1100 mg/l. In our case, the borewell water itself has a naturally elevated TDS of around 1224 mg/l (as confirmed by an independent laboratory report dated 17.09.2024 from M/s Asia Enviro Lab, Sonipat). Therefore, in line with established guidelines, the permissible TDS limit applicable to the Unit is 3100 mg/l. With the borewell's baseline TDS, the reading of 2320 mg/l at the ETP outlet is comfortably within the permissible 3100 mg/l limit. The Unit therefore submits that there is no violation of the TDS standard.
- 4.6. That as per the SCN and Report, the pH at the ETP outlet was found to be 10.48, and the difference between freshwater consumption and

effluent disposal volumes seemed inconsistent, suggesting dilution or inaccuracies in record-keeping. It is submitted that post-inspection, the Unit immediately reviewed its ETP dosing procedures to ensure the final discharge pH remains within the 6.0-9.0 range. Additionally, the Unit began using anhydrous sodium sulfate (Na_2SO_4) of lower density (instead of normal salt) to improve the consistency of effluent parameters, particularly to bring down the SAR and the pH levels. Recent internal tests and adjustments reflect that the pH now remains within permissible limits.

- 4.7. That the discrepancy in the volumes, if any, primarily arose from differences in reading logs and partially from small daily domestic usage streams. The Unit reiterates that there is no deliberate or unauthorized dilution of effluent. The entire effluent load passes through the PETP and is discharged, post-treatment, to the HSIIDC sewer line that leads to the CETP.
- 4.8. That the SCN and Report indicates that effluent disposal is “observed to be greater than effluent generated,” and that specific water consumption may be higher than typical industry norms, raising the suspicion of a bypass or misreporting. The Unit meticulously maintains logbooks for borewell usage (monitored by flow meters) and ETP inlet/outlet flow. Any occasional discrepancy may stem from minor operational fluctuations or measurement intervals. The Answering Respondent has updated internal SOPs to ensure real-time synchronization of readings and accurate record-keeping. A thorough physical inspection would confirm that no bypass line exists for discharging untreated/partially treated effluent outside the ETP

system. The entire effluent stream is routed through the PETP without exception.

- 4.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.10. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.11. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental

norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.12. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.13. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 49- M/s Natraj Home Furnishing Pvt. Ltd.
8A, Sagar Apartments, 6-Tilak Marg,
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Mob.: 9888884445

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...Respondents

AFFIDVIT

I, Kapil Wadhvani, S/o Sh. Hira Nand Wadhvani, aged about 47 years, R/o E-129, Ashok Vihar, Phase-I, New Delhi 110052 do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.49, M/s Natraj Home Furnishings Pvt Ltd having its unit at 666-677, PH-II, HSIIDC Industrial Estate, Barhi, Haryana. in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.

2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.



15/8
24/11/24

For Natraj Home Furnishings Pvt. Ltd.

[Handwritten Signature]
DERONENT
Asst. Signt.

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at _____ on this _____ day of Feb 2025.

For Natraj Home Furnishings Pvt. Ltd.

[Handwritten Signature]
DEPONENT
Auth. Sign.



1338
24/02

ATTESTED
[Handwritten Signature]
NOTARY
Ganaur-Distt. Sonapat

ANNEXURE R-1

No. HSPCB/SR/2024/ 1259
To

Dated: 06/09/2024

M/s NATRAJ HOME Furnishing Pvt. Ltd., (Code - B0703)
Plot No 666 677 HSIIDC PHASE II BARHI,
Sonipat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected by the concerned Field Officer Sh. Amit, AEE. alongwith CPCB team on 07.08.2024 in reference of NGT case and the unit is involved in process of dyeing of fabrics having CTO valid upto 30.09.2025.

Whereas, sample from the inlet and outlet of ETP of the unit was collected in the presence of representative of the unit and sent to Board's lab at Faridabad.

Whereas as per Analysis Report No. 1070 dt. 16.08.2024 received from the Board's Laboratory at Faridabad, the result of outlet of ETP of the unit has been found exceeding the prescribed limits as per detail given below:-

Sr. No.	Parameter Name	Result Mg/l	Limit Mg/l
1.	TDS	2320	2100
2.	SAR	42.29	26

Whereas, from the above it is evident that you are discharging effluents beyond the prescribed limits and violating the provision of Section 24 of Water Act, 1974.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

DA/Copy of Analysis Report.


Regional Officer,
Sonapat Region.

Endst. No. HSPCB/SR/2024/

Dated:



A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,
Sonapat Region.



**PREVENT
POLLUTION**

1749



10

TC-11156

FORM J
(See Rule 36)

Report No.:-1070
Dated - August 16, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 08th day of August, 2024 from Sh. Amit AEE, HSPCB, Sonipat, Smt. Shardha, CPCB, Sh. Ashwani, Project SC, CPCB, a sample of liquid trade effluent of Code - B0703, collected on 07.08.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample on 08/08/2024 to 16/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	pH Value at 25°C	7.72	10.48	6.0-9.0	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity µS/cm at 25°C	3850	4310	-----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	515	95	1500	APHA 2540 - D (24 th Edition 2023)
4.	B.O.D.(5 Days at 20 ^o C) mg/l	190	92	500	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	960	496	1400	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	17.4	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)
7.	Total Dissolved Solids mg/l	2180	2320	2100	APHA 2540-C (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **16th day of August, 2024**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 5479

Dated: 16/8/24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

FORM J
(See Rule 36)

Report No.: -1070

Dated - August 16, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 08th day of August, 2024 from Sh. Amit AEE, HSPCB, Sonipat, Smt. Shardha, CPCB, Sh. Ashwani, Project SC, CPCB, a sample of liquid trade effluent of Code - B0703, collected on 07.08.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample on 08/08/2024 to 16/08/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	Colour	Greyish	Hazy	-----	----
2.	Odour	Bad	Mild	-----	----
3.	Sulphide as S mg/l	9.2	0.4	2	IS 3025 (Part-29) (Reaffirmed 2003)
4.	SAR	125.24	42.29	26	APHA 3500-Na B. Flame Emission Photometric Method 24 th Edition 2023
5.	Boron as B mg/l	1.13	ND	----	3120-B ICP-OES (APHA 24 th Edition 2023)
6.	Ammonical Nitrogen as N mg/l	28.02	5.60	50	APHA 4500-N 24 th Edition 2023
7.	Phenolic Compounds as C ₆ H ₅ OH mg/l	2.42	0.25	1	IS 3025 (Part-43) Sec 1-2022
8.	Total Chromium as Cr mg/l	2.26	ND	2	3120-Cr ICP-OES (APHA 24 th Edition 2023)

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 16th day of August, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Sonipat

Endst. No. HSPCB/LAB/F/2024/ 5479

Dated: 16/8/24.

This test report relate only to the particular sample submitted for testing



1751

Regd. Office:
E-129, Ashok Vihar,
Phase-I,
New Delhi 110052 INDIA
Tel: +91 (0)130 4092300
CIN: U74994DL2004PTC125270
E-Mail: info@natrajexports.com
www.natrajexports.com

12

Natraj Home Furnishings Pvt Ltd

Date:- 19-09-2024

To
The Regional Officer
Haryana State Pollution Control Board
Sonipat

Subject:- Reply of Show Cause Notice for closure under section 33-A of Water Act, 1974, Prosecution under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 (4) of Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Ref:- Your office letter vide no HSPCB/SR/2024/1259 on dated 06/09/2024.

R/Sir,

In this connection, it is intimated & submitted that our unit has analysed the borewell water for parameter as TDS from Asia Enviro Lab, Sonipat vide Report No. AEL/NH/12092024/W/01 dated 17/09/2024. The TDS Parameters is 1224 mg/l. The result of TDS 1224 is more than 1100 mg/l. So as per notification the limit 2100 is not applicable to our unit. Our unit permissible limit of TDS is 3100 mg/l. The previous results of TDS as per your Show Cause notice is 2320 mg/l which is within the permissible limit of TDS 3100 mg/l. The copy of Borewell water report is attached herewith for your reference. Regarding the parameter SAR, it is clarify that our unit has started using the anhydrous sodium sulphate (Na_2SO_4) of low density against the normal salt. The copy of certificate of analysis of salt is attached herewith. At this time by using of this salt the SAR limit with in the permissible limit.

It is also submitted that our unit is requesting for Re-Sampling of our unit being deposited the performance security of Rs. 1,00,000/- along with water testing fees Rs. 4,500/- through online vide UTR No **P263240354782103** Dated **19/09/2024**.

Therefore keeping in view, the position explained above you are requested to please Re-Sampling of our unit and No action will be initiated against our unit.

It is for your kind information & further necessary action please.

M/s Natraj Home Furnishing Pvt Ltd

For Natraj Home Furnishings Pvt. Ltd.

Auth. Sign

Authorised Signatory

Received
26/09/2024



ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018, CPCB Govt. Approved Laboratory)

Job Description : Environmental Testing, Calibration of Equipments, ETP/STP Plant Operation Etc.

Branch Off. : 03, 1st Floor, Hotel SANAYA Complex, Sikka Colony, Delhi Road, Sonipat- 131001 (HR)

Ph. No. : 9992999998, 9996996689 Email : atservices2100@gmail.com, info@atservices.co.in

Test Report

Report No.: AEL/NH/12092024/W/01 Reporting Date:17/09/2024

Issued to: M/s Natraj Home Furnishing Pvt. Ltd. Office No.-P.N. 666/676/677, Phase-II, HSIIDC, Barhi (Ganaur), Distt-Sonipat, Haryana	Sample I'd : AEL/NH/120924/W/01 Date : 12.09.2024 Period of testing : 12.09.2024 to 17.09.2024
--	--

SAMPLE PARTICULARS:

Type of the Sample	Ground Water Sample
Date of Sample Receiving	12.09.2024
Point of Sample Collection	From Borewell Outlet
Sample Collected By	Dushyant
Purpose of Analysis	Monitoring

TEST RESULTS:

Sr. No.	Parameters	Unit	Results	Drinking Water Specifications (As per IS-10500)		Test Protocol
				Desirable Limits	Permissible Limits in the absence of better alternate source	
1	Colour	Hazen	<5	5 max.	15 max.	APHA 23 rd Ed.,2120 B
2	Odour	--	Agreeable	Agreeable	Agreeable	IS-3025(P-5)
3	Taste	--	Agreeable	Agreeable	Agreeable	IS-3025(P-8)
4	Turbidity	NTU	<0.1	1 max.	5 max	APHA 23 rd Ed.,2130 B
5	pH	--	7.38	6.5 - 8.5	No relaxation	APHA 23 rd Ed.,4500 H B
6	Total Hardness, (as CaCO ₃)	mg/l	568.9	200 max.	600 max.	APHA 23 rd Ed.,2340 C
7	Iron, (as Fe)	mg/l	0.23	0.30 max.	No relaxation.	APHA 23 rd Ed.,3111
8	Chloride, (as Cl)	mg/l	257.6	250 max.	1000 max.	APHA 23 rd Ed.,4500 Cl B
9	Residual Free Chlorine	mg/l	N.D.	0.20 max.	1 max	APHA 23 rd Ed.,4500 Cl
10	Calcium (as Ca)	mg/l	114.0	75 max.	200 max.	APHA 23 rd Ed.,3500 Ca A
11	Magnesium (as Mg)	mg/l	69.0	30 max.	100 max.	APHA 23 rd Ed.,3500 Mg B
12	Total Dissolved Solids	mg/l	1224.0	500 max.	2000 max.	APHA 23 rd Ed.,2540 C
13	Fluoride, (as F)	mg/l	1.08	1.0 max.	1.5 max.	APHA 23 rd Ed.,4500
14	Total Alkalinity, (as CaCO ₃)	mg/l	497.7	200 max.	600 max.	APHA 23 rd Ed.,2320 A
15	Sulphate,(as SO ₄)	mg/l	154.0	200 max.	400 max.	APHA 23 rd Ed.,4500 SO4 E

Bacteriological Test Results

16	Coli form organisms/100 ml	--	Absent	Shall not be detectable in any 100 ml sample	IS-15185:2016
17	E-Coli/ 100 ml	--	Absent	Shall not be detectable in any 100 ml sample	IS-15185:2016

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.

2. Sample will be destroyed one month from the date of issue of test certificate.

3. Any complaints about this report should be communicated within 7 days of issue of this report

4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



Quality Control Department
Certificate Of Analysis

Product Name	: SODIUM# SULPHATE (Na ₂ SO ₄)-50 KG BAGS	Overall Qty	: 25.000 MT
Customer Name	: [REDACTED]	Batch Number:	SRS030424
Delivery Order Number	: 8205361340	Date of Mfg.	: 25.03.2024
Invoice Number	: 901152152	Quantity	: 1.100 MT
Date	: 09.04.2024		
Truck/Tankers Number	: UP62BT0329		
No. of Bags/Drums	: 500	PO No	: CSF/MAR/03

Parameter	Unit	Specification	Test result	Test Method
Appearance	-	OK	OK	
Sodium Sulphate as Na ₂ SO ₄	%	Min99.00	99.20	IS 255-1982, A-3
Matter insoluble in Water	%	Max0.25	0.25	IS 255-1982, A-4
Chlorides as NaCl	%	Max0.30	0.21	IS 255-1982, A-5
Iron, Aluminium and Chromium as R ₂ O ₃	%	Max0.0200	0.0030	IS 255-1982, A-6
Iron as Fe	%	Max0.0020	0.0002	IS 255-1982, A-7
Loss on Drying	%	Max0.50	0.13	IS 255-1982, A-8
pH of 10% Solution	-	7.0-7.5	7.1	IS 255-1982, A-9

- Grasim Industries Limited, Chemical Division certified that the results given in above table is correct and complies the specification requirement.
- Grasim Industries Limited, Chemical Division not given warranty, either expressed or implied including any warranty of merchantability or fitness for particular purpose as the condition of application are beyond our control.
- Grasim Industries Limited strongly recommends that the product should be stored at recommended condition in origin packing.
- This certificate is generated electronically & so no signature is required.
- www.bis.gov.in

GRASIM INDUSTRIES LIMITED (CHEMICAL DIVISION)

PO.Renukoot-231217, Sonbhadra, Uttar Pradesh, India
E-mail: grasim.renukoot@adityabirla.com, Website: www.adityabirlachemicalsindia.com
Tel. No.: 05446252044, Fax: +91-5446-252088



GRASIM INDUSTRIES LIMITED
 GRASIM CHEMICAL DIVISION
 RENUKOOT (U.P.)

(AN ISO 9001, ISO 14001 & ISO 45001 COMPANY)

ANHYDROUS SODIUM SULPHATE (Na_2SO_4)

GROSS WEIGHT : 50.100

NET WEIGHT : 50.000

VOLUME 0.037 CU

USE NO HOOKS

MANUFACTURED ON 26.7.124
 Best Before Use Date Of Manufacturing

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

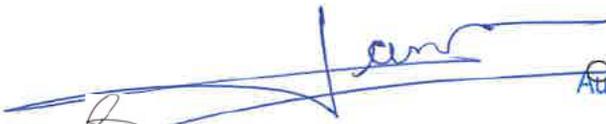
IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **12th** day of **May** 2025

Accepted, identified and certified subjected to the terms **For Netraj Home Furnishings Pvt. Ltd.**


[SIDDHARTH BATRA] [ARCHNA YADAV]


[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates


Client Sign.



1756

Regd. Office:
E-129, Phase-1,
Ashok Vihar, **17**
New Delhi 110052 INDIA
Tel: +91 (0)130 4092300
CIN: U74994DL2004PTC125270
E-Mail: info@natrajexports.com
www.natrajexports.com

Natraj Home Furnishings Pvt Ltd

Abstract of the minutes of the meeting of the Board of Directors of M/s Natraj Home Furnishings Pvt Ltd held on 21/02/2025 at the registered office at E-129, Ashok Vihar, Phase-I, New Delhi 110052 of the Company at 10:00 A.M.

RESOLVED THAT Mr. Kapil Wadhvani be and is hereby authorized on behalf of M/s Natraj Home Furnishings Pvt Ltd, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the M/s Natraj Home Furnishings Pvt Ltd.

RESOLVED FURTHER THAT Mr. Kapil Wadhvani is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Kapil Wadhvani in connection with the above matters be and are hereby ratified and confirmed by the M/s Natraj Home Furnishings Pvt Ltd.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

FOR M/s Natraj Home Furnishings Pvt Ltd

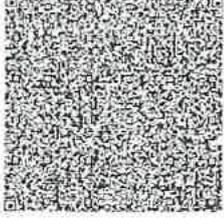
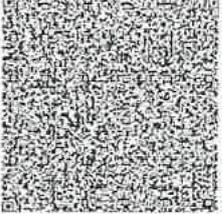
For Natraj Home Furnishings Pvt. Ltd.

(Kapil Wadhvani) DIRECTOR Sign.

FOR M/s Natraj Home Furnishings Pvt Ltd

For Natraj Home Furnishings Pvt. Ltd.

(Dhruv Arora) DIRECTOR Sign.

  <p>भारत सरकार Government of India</p>	  <p>Government of India AADHAAR</p>
<p>भारत सरकार Government of India</p>	<p>सूचना / INFORMATION</p>
<p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p>	<p>■ आधार पहचान का प्रमाण है, नागरिकता का नहीं। ■ आधार विशिष्ट और सुरक्षित है। ■ सुरक्षित क्यूआर कोड/ऑफलाइन एक्सएमएल/ऑनलाइन प्रमाणीकरण का उपयोग करके पहचान सत्यापित करें। ■ आधार के सभी रूप जैसे आधार पत्र, पीवीसी कार्ड, ई-आधार और एम-आधार समान रूप से मान्य हैं। १२ अंकों की आधार संख्या के स्थान पर आभासी (वर्चुअल) आधार पहचान (VID) का भी उपयोग किया जा सकता है। ■ १० साल में कम से कम एक बार आधार अपडेट जरूर करें। ■ आधार आपको विभिन्न सरकारी और गैर-सरकारी योजनाओं /सेवाओं का लाभ उठाने में मदद करता है। ■ आधार में अपना मोबाइल नंबर और ई-मेल आईडी अपडेट रखें। ■ आधार सेवाओं का लाभ उठाने के लिए स्मार्टफोन पर mAadhaar ऐप डाउनलोड करें। ■ आधार/बायोमेट्रिक्स को लॉक/अनलॉक करने की विशेषता का उपयोग सुरक्षा सुनिश्चित करने के लिए करें। ■ आधार (पत्र/ नंबर) चाहने वाली संस्थायों को उचित सहमति लेने के लिए बाध्य किया गया है।</p>
<p>नामांकन क्रम/ Enrolment No.: 0000/00101/97407</p>	<p>■ Aadhaar is a proof of identity, not of citizenship. ■ Aadhaar is unique and secure. ■ Verify identity using secure QR code/offline XML/online Authentication. ■ All forms of Aadhaar like Aadhaar letter, PVC Cards, eAadhaar and mAadhaar are equally valid. Virtual Aadhaar Identity (VID) can also be used in place of 12 digit Aadhaar number. ■ Update Aadhaar at least once in 10 years. ■ Aadhaar helps you avail various Government and Non- Government benefits/services. ■ Keep your mobile number and email id updated in Aadhaar. ■ Download mAadhaar app on smart phones to avail Aadhaar Services. ■ Use the feature of lock/unlock Aadhaar/biometrics to ensure security. ■ Entities seeking Aadhaar are obligated to seek due consent.</p>
<p>To कपिल वाधवानी Kapil Wadhvani Hira Nand Wadhvani House no-129, 1st Floor, Block-E Phase-1 Ashok Vihar North West Delhi Delhi - 110052 9818801035</p>	
 <p>आपका आधार क्रमांक / Your Aadhaar No. : [REDACTED] 4710 VID : 9171 0767 3355 5284 मेरा आधार, मेरी पहचान</p>	
  <p>भारत सरकार Government of India</p>  <p>कपिल वाधवानी Kapil Wadhvani जन्म तिथि/DOB: 26/04/1978 पुरुष/ MALE</p> <p>Issue Date: 25/03/2013</p> <p>[REDACTED] 4710 VID : 9171 0767 3355 5284 मेरा आधार, मेरी पहचान</p>	  <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: हिरा नंद वाधवानी, हाउस नं-१२९, १स्ट फ्लोर, ब्लॉक-ई, फेज-१, अशोक विहार, नार्थ वेस्ट दिल्ली, दिल्ली - 110052</p> <p>Address: Hira Nand Wadhvani, House no-129, 1st Floor,, Block-E, Phase-1, Ashok Vihar, North West Delhi, Delhi - 110052</p>  <p>Download Date: 14/03/2023</p> <p>[REDACTED] 4710 VID : 9171 0767 3355 5284</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

For Natraj Home Furnishings Pvt. Ltd.

Auth. Sign.



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 12, 2025 at 4:19 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proo

Paperbook -NGT REPLY- R46 Ram

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Washing_Redacted.pdf

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Industries_Redacted.pdf

Paperbook-NGT REPLY-R89 PAXY

CHEM_Redacted.pdf

Paperbook-NGT REPLY-R103

DAYANIDHI_Redacted.pdf

f of service.

Regards

Vijay Kumar
Office Manager